

12.44 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINTH REPORT

SHRI RASHEED MASOOD (Saharanpur): I beg to present the Ninth Report of the Committee on Private Members' Bills and Resolutions.

12.44 hrs.

CHIT FUNDS BILL.*

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the regulation of chit funds and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of chit funds and for matters connected therewith."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce the Bill.

12.45 hrs.

MATTERS UNDER RULE 377

- (i) **U.S. COURT'S DECISION TO SEND A SWINDLER TO SERVE HER SENTENCE IN INDIA.**

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Under Rule 377, I make the following statement.

A court in the United States has given a decision to send a swindler to serve her sentence with poor people of India.

The court of Milwaukee (Wisconsin), sentenced 50 year old Alice Dean to three years in prison for swindle, but at her Lawyer's insistence, the judge ruled that instead, she should be sent for three years to India to

work with poor Indian children at one of the American charity missions.

Such is the notion of American Lawyers and Judges about India, her great and proud people which produced for the world immortal works of culture and art. This cynical and insulting attempt of the American justice dealers to treat India by their discretion deserves to be condemned. Some countries in the world have sharply criticised this decision of U.S. court but unfortunately the Government of India has not yet given its reaction upto this day. It is learnt that Alice Dean would be allowed entry visit to India by giving her a visa.

I request the Hon'ble Minister to make a statement in the House on this issue and state as to whether Government has taken any action or expressed any reaction and if not the reasons for not taking any steps. If the action has not so far been taken I request the Government to state as to what action Government propose to take and whether visa would be given to Alice Dean.

(ii) **PRODUCTION OF SALT IN ORISSA**

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Under Rule 377, I am making the following statement:

The consumption of salt in Orissa is nearly 2.50 lakh tonnes—2 lakh tonnes for human consumption and the rest for industrial consumption. By the end of 1989 the requirement for human as well as industrial consumption would be of the order of 7.50 lakh tonnes. As regards the existing consumption of 2.50 lakh tonnes of salt, the production in Orissa is only 70,000 tonnes. This huge shortfall is met by imports from other States. Orissa depends on Andhra Pradesh and Maharashtra. Due to non-availability of rail wagons, the supply of salt in the State is erratic and the price unstable. There is vast scope to increase the production of salt in Orissa. The

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[Shri Chintamani Panigrahi]

state offers vast scope for its development. A large acreage of land is available and can be brought under salt production in the coastal districts of Balasore, Cuttack, Puri and Ganjam. This has been proved by a recent survey of the Regional Research Laboratory. When the proposed additional areas are brought under salt production, it will not only make the State self-sufficient but also provide employment to more than 30,000 persons.

I urge upon the Central Government to provide assistance to the Orissa State Government in the matter of setting up testing laboratories, provide technical guidance, grant licence and take all other necessary steps for salt development programme in Orissa.

I hope the Ministry of Industrial Development will take necessary steps immediately to fulfil the need of this essential commodity for the people of Orissa.

(iii) SUPPLY OF CR SHEETS TO STEEL MANUFACTURES IN TAMIL NADU

SHRI C. T. DHANDAPANI (Pollachi): Under Rule 377, I am making the following statement.

Non-supply of C.R. sheets to Steel Furniture Manufacturers in Tamil Nadu particularly in Coimbatore District crippled the production resulting in throw out of thousand of employees from their job. SIDCO a Tamil Nadu Government undertaking is a sole agency for supply of C.R. sheets to the small units. For the last six months the above Corporation did not supply the sheets, virtually the supply is stopped. The Steel Furniture Manufacturers have to procure sheets in the open market which is generally available at higher prices. The manufacturing cost goes up, ultimately the poor consumers have to bear the burden. It is a sorry state of affairs to say that the Steel Authority of India discriminates in allotting the quota to Tamil

Nadu. Very negligible i.e. 3.2 per cent is supplied to small units in Tamil Nadu. I request the Minister of Commerce to see that this kind of partisan attitude of Steel authorities be stopped immediately and to supply reasonable quantum of CR sheets to Steel Manufacturers in Tamil Nadu and to save the above industry from closure.

(iv) MICA INDUSTRIES IN BIHAR

श्री रीतलाल प्रसाद वर्मा (कोडरमा): बिहार प्रदेश के अन्तर्गत अन्नक खनिज क्षेत्रान्तर्गत स्थित अन्नक उत्पादन एवं निर्यात की मसलमें पुरानी सबसे बड़ी कम्पनी—मेसर्स सी० एम० आई० लि० एवं ईस्टर्न मैगनीज एवं मिरनल लि० आज हाईकोर्ट कलकत्ता द्वारा नियुक्त रिसेवरों द्वारा गाजर मूली के दर पचासों करोड़ों की चला एवं अचल सम्पत्ति निलाम की जा रही है।

पंजाब नेशनल बैंक का लगभग 80 लाख रुपये मात्र कम्पनी पर बकाया है। कम्पनी की सम्पत्ति पचास करोड़ से ज्यादा की लागत की होगी। कम्पनी मैनेजमेंट की अव्यवस्था एवं पूंजी को 6 अन्य सिस्टर माइका कन्सन्स में दुवि-नियोग करने से उत्पन्न स्थिति से आज 9000 स्थायी (कोमचांच) गिरिडीह तिसरी झुमरीतलैया, आदि स्थानों के कारखानों एवं अन्नक खानों में कार्यरत मजदूर बेकारीग्रस्त हो गये हैं। इस कम्पनी में 30,000 होम अस्पलीटर्स तथा अप्रत्यक्ष रूप से 40,000 लोगों की रोजी रोटी खत्म हो गई है। सभी भुखमरी के कगार पर है।

इस सन्दर्भ में श्रम मंत्रालय, कानून एवं कम्पनी मामलों के मंत्रालय एवं खान मंत्रालय का ध्यान 1976 से ही मजदूरों के प्रतिनिधियों एवं जन प्रतिनिधियों द्वारा बार बार ध्यान आकर्षित किया गया है तथा कई बैठक भी ली जा चुकी हैं।